

A-12018/1/2022-ADMIN-IV
Government of India
Ministry of Law and Justice
Department of Legal Affairs

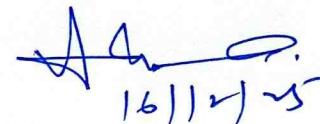
Shastri Bhawan, New Delhi
Dated: 16/12/2025

CIRCULAR

Subject:- Proposed amendment in the Recruitment Rules of the ex-cadre post of Accountant in Department of Legal Affairs - reg.

In terms of Department of Personnel & Training's OM No. AB-14017/61/2008-Estt.(RR) dated 13.10.2015, the amendment in the RRs of the ex-cadre post of Accountant, is being put up on the website of Department of Legal Affairs (www.legalaffairs.gov.in) for inviting comments from the stakeholders.

2. The stakeholders interested in making any objections/comments or suggestions on the draft RRs of the Accountant may do so in writing within a period of 30 days from the date of issuance of this Circular.



(Jyoti Swaroop Asthana)

Under Secretary to the Govt. of India

Tel. 011-2338 0015

To:-

All the stakeholders

[To Be Published in the Gazette of India, PART- II, SECTION 3, SUB-SECTION (i)]

**Ministry of Law & Justice
(Department of Legal Affairs)**

Notification

New Delhi, the -----,2025

G.S.R.---In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Ministry of Law, Justice and Company Affairs, (Department of Legal Affairs). Accountant (Recruitment) Rules 1989, except as respects things done or emitted to be done before such supersessions, the President hereby makes the following rules regulating the method of recruitment to the post of Accountant in the Department of Legal Affairs. Ministry of Law and Justice, namely:-

1. Short title and commencement.-

(1) These rules may be called the Ministry of Law Justice (Department of Legal Affairs). Accountant Recruitment Rules, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification and scale of pay.- The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age-limit, qualifications, etc.- The method of recruitment to the said post, age- limit, qualification and other matters relating thereto shall be as specified in column 5 to 13 of the said Schedule.

4. Disqualifications.- No person.-

(a). who has entered into or contracted a marriage with a person having a spouse living; or

(b). who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax.- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving.- Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of post	No. of posts	Classification	Scale of pay	Whether selection post or non-selection post
1	2	3	4	5
Accountant	06*(subject to variation dependent on work load)	General Central Service, Group 'B', Non-Gazetted, Ministerial	LEVEL-6 of the Pay Matrix (Rs. 35400-112400 [Pre-revised: PB-2, Rs.9300-34800/- Grade Pay 4200/-])	Not applicable

Age limit for direct recruits	Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotes	Period of probation, if any	Method of recruitment - whether by direct recruitment or by promotion/or by deputation/ and percentage of posts to be filled by various methods
6	7	8	9	10
30 Years (Relaxable for Government servants upto 5 years in accordance with the instructions or orders issued by the Central Government.) Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates.	Essential i) Degree of a recognized University/Institute ii) 2 years experience in Cash, Account and Budget work in a Government Office/ PSU/Autonomous body/ Statutory Body Note 1: Qualifications are relaxable at the discretion of the Staff Selection Commission/ Competent	Not applicable	2 years for Direct Recruits	Deputation /Absorption failing which by Direct Recruitment

<p>Authority for reasons to be recorded in writing in case of candidates otherwise well qualified.</p> <p>Note</p> <p>2: Qualifications regarding experience is/are relaxable at the discretion of the Staff Selection Commission/ Competent Authority in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes if, at any stage of selection the Staff Selection Commission/ Competent Authority is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the posts reserved for them.</p>			
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In case of recruitment by	If a DPC exists, what is	Circumstances in which
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promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made	its composition	UPSC is to be consulted in making recruitment
11	12	13
<p><u>Deputation/Absorption-</u></p> <p>(A) UDCs (Now SSAs) of CSCS with 8 years regular service in the grade; and (b) who have undergone training in cash and accounts work in the ISTM or equivalent and possessing two years experience of cash, accounts and budget work; failing which,</p> <p>B. Officers under the Central Government:- (a) (i) holding analogous posts on regular basis in the parent cadre/department; or (ii) with six years' service in the grade rendered after appointment thereto on a regular basis in Pay Band-1 (Rs. 5200-20200) with Grade Pay of Rs. 2800 (Now, Pay Matrix Level 5) or equivalent in the parent cadre/department;</p> <p>(iii) with eight years' regular service in the grade rendered after appointment thereto in PB-1 (Rs. 5200-20200) with GP of Rs. 2400 (Now, Pay Matrix Level 4) or equivalent in the parent cadre/department; and (b) who have undergone training in cash and accounts work in the ISTM or equivalent course and possessing two years' experience of cash, accounts and budget work.</p> <p>Note-1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed three years.</p> <p>The Maximum age limit for</p>	<p>Group B Departmental Confirmation Committee (for confirmation)</p> <p>1. AS/JS (Admn.) or equivalent, Department of Legal Affairs---Chairperson</p> <p>2. Deputy Secretary/ Director, Department of Legal Affairs ---Member</p> <p>3. Deputy Secretary /Director (Admn.), Legislative Department ---Member</p> <p>4. Deputy Secretary /Director(Admn.), Department of Legal Affairs---Member</p> <p>5. Under Secretary (Admn.), Department of Legal Affairs---Member</p>	<p>Consultation with UPSC is not necessary for direct recruitment and when an officer is in the field of consideration for appointment on absorption basis.</p>

appointment by deputation shall be 'Not exceeding 56 years' as on the closing date of receipt of applications.		
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